

NOTIFICATIONS UNDER EMPLOYEES'
PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952, a copy of each of the following Notifications:—

- (i) G.S.R. No. 104 dated the 7th February, 1959, making certain further amendment to the Employees' Provident Funds Scheme, 1952.
- (ii) G.S.R. No. 399 dated the 4th April, 1959.
- (iii) G.S.R. No. 400 dated the 4th April, 1959, making certain amendment to the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-1438/59].

Shri Narayanankutty Menon (Mukandapuram): Sir, may I point out that the notifications were issued long before, and the hon. Minister is coming before the House almost on the last day of the session. During Question Hour a lot of promises have been given about the road transport industry and the workers therein. Now, the notification covers hardly 25,000 workers and there are also a large number of workers in the industry who are not covered.

Shri Abid Ali: I will look into this and will place the details before the House tomorrow.

Mr. Speaker: They say there is delay in placing the notifications here and that they cover only a portion of the workers.

Shri Abid Ali: That was not the purpose as the hon. Member assumes.

Shri T. B. Vittal Rao (Khammam): I could not follow.

Mr. Speaker: Hon. Members will read it and follow it up in the next session.

Shri T. B. Vittal Rao: Out of three lakhs to be covered in respect of road transport workers, only 23,000 are being covered. It is less than 50 per cent. We could have moved an amendment to the notification and then we would have had a discussion and the amendment might have been accepted by the House.

Shri Abid Ali: All these workers who are in transport and who are coverable by the Act have been covered.

Mr. Speaker: I cannot allow a discussion when a statement is laid on the Table. Hon. Members may take such proceedings as they think proper.

Shri Tangamani (Madurai): Even the Standing Labour Committee of Bombay decided.....

Mr. Speaker: I am not going to allow an enlargement of the scope of any particular proceeding here. There are a number of opportunities for hon. Members to raise such points.

Shri Tangamani: This is the fag-end of the session. The point about the road transport workers has already been discussed, and the notification covering them.....

Mr. Speaker: Order, order. Shri Dasappa.

12.19 hrs.

ESTIMATES COMMITTEE

MINUTES

Shri Dasappa (Bangalore): I beg to lay on the Table a copy of each of the Minutes of the sittings of the Estimates Committee relating to the Thirty-third; Thirty-eighth; Thirty-ninth, Forty-first and Forty-sixth; Forty-ninth, Fifty-fourth and Fifty-seventh; Fifty-fifth; Fifty-eighth and Fifty-ninth Reports.